

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

CP No. 01/59/HDB/2024
u/s. 59 of Companies Act, 2013

IN THE MATTER OF:

Ms. Prem Lata Agarwal

...Petitioner

AND

Reliable Crowns & Closures Private Limited

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Kailash Nath, for petitioner present through Video Conference.

Suo-moto re-opened. For clarification on

- The Will dated 23.06.2004 is silent on the details of the shares of deceased Mr.Premchand Agarwal in the Respondent company.
- The company petition is also silent on the details of 30,210 equity shares said to have been held by Mr.Premchand Agarwal.
- No authentic record is filed to show the shares in the name of Mr.Premchand Agarwal.
- The schedule of the probate is also silent on the shares said to have been held by Mr.Premchand Agarwal.

List the matter on 26.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)